

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVANTI SYSTEM INTEGRATORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Avanti System Integrators Private Limited
2.	Date of incorporation of corporate debtor	06 th September, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31907MH2004PTC148414
5.	Address of the registered office and principal office (if any) of corporate debtor	A-302, Brent Ford Hiramani Estate, Godhbandher Road, Patlipada, Thane Mh 400607 In
6.	Insolvency commencement date in respect of corporate debtor	12 th May, 2022 being the date of delivery of order by NCLT, Mumbai. (13 th May, 2022 being the date of intimation of order by NCLT)
7.	Estimated date of closure of insolvency resolution process	8 th November, 2022, being 180 days from 13 th May, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinodkumar Pukhraj Ambavat IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1 st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharastra 400002. vinod.amabavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ambavat Jain & Associates LLP, Office No. 40, 1st Floor, 9/15, Morarji Velji Building, Dr. M B Velkar Street, Marine Lines (E), Mumbai – 400002. cirp.avanti@gmail.com
11.	Last date for submission of claims	27 th May, 2022 (14 days from the date of intimation of order to insolvency professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

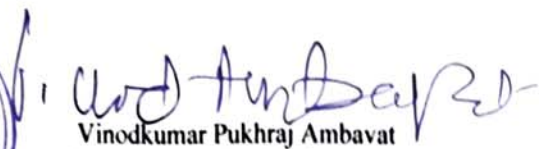
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Avanti System Integrators Private Limited** on 13th May .2022o

The creditors of **Avanti System Integrators Private Limited**, are hereby called upon to submit their claims with proof on or before 27th May,2022#to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Vinodkumar Pukhraj Ambavat
Interim Resolution Professional
1BB/PA-001/IP-P00420/2017-10743

Date: 13th May, 2022
Place: Mumbai